

In the National Company Law Tribunal, Jaipur

Item No. 105

CP No. (IB)-249/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Luxture Surface Coating Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Dhanuka Reality Ltd.

.....Respondent

Order delivered on 14.02.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Akanksha Noval, Proxy Counsel

For Respondent(s) : Hemant Kothari, Adv.

ORDER

Heard the submissions made by the Proxy Counsel for the Operational Creditor. Counsel for the Corporate Debtor is present. Proxy Counsel for the Operational Creditor has submitted that the arguing counsel will not be able to attend the Tribunal today and sought time in the matter. The request of the Proxy Counsel is acceded to. Post the matter to 13.03.2020.

Sd-

(RAGHU NAYYAR)  
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)  
JUDICIAL MEMBER